
(2019) 11 DEL CK 0489

In the Delhi High Court

Case No : Criminal Writ Petition No. 3295 Of 2019

Sunil Kumar & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 25-11-2019

Acts Referred:

Indian Penal Code, 1860 — Section 308, 379

Citation : (2019) 11 DEL CK 0489

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Siddharth, Surender Chaudhary, G.M. Farooqui

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 454/2016, under Section 308/379 IPC, registered at police station Uttam Nagar, New Delhi is sought on the basis of Memorandum of Understanding of 22nd October, 2018 reached between the parties.

Notice.

Mr. G.M. Farooqui, learned Additional Public Prosecutor for respondent No.1/State accepts notice and submits that respondent No.2 is present in the Court and he has been duly identified to be the complainant of FIR in question on the basis of identity proof furnished by him.

Respondent No.2, present in the Court, submits that the dispute between the parties has been amicably resolved in terms of Memorandum of Understanding of 22nd October, 2018 and now, no grievance against petitioners survives and so, the FIR in question and proceedings emanating therefrom be quashed.

Since the subject matter of the FIR in question stands mutually and amicably resolved between the parties, no useful purpose would be served in continuation of proceedings arising out of FIR in question.

In view of the above, FIR No. 454/2016, under Section 308/379 IPC, registered at police station Uttam Nagar, New Delhi and the proceedings emanating therefrom, are hereby quashed qua petitioners.

This petition stands disposed of accordingly.